

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1860
TO BE ANSWERED ON 22.12.2022**

CONTRACT LABOURERS OF NALCO, ODISHA

**1860. SHRI NIRANJAN BISHI:
SHRI MUZIBULLA KHAN:**

Will the Minister of Labour and Employment be pleased to state:

- (a) whether exemption from the existing policy was granted to the National Aluminium Company (NALCO) in the State of Odisha under Section 31, if so, the details thereof, if not, the reasons therefor; and**
- (b) the details of non-payment of Central Advisory Contract Labour Board (CACLB) recommended wages and benefits to the contract labourers hired by NALCO?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): Exemption was granted to National Aluminum Company (NALCO) under section 31 of the Contract Labour (Regulation and Abolition) Act, 1970 as published in Gazette Notification No. S.O. 5101 (E) dated 02.11.2022.

(b): Till date, no such case of non-payment of wages and benefits has been reported.
